

ITEM NO.18 Court 7 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 145/2022

KERALA STATE ROAD TRANSPORT CORPORATION Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.33917/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.33916/2022-APPROPRIATE ORDERS/DIRECTIONS and IA No.33914/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Deepak Prakash, AOR
Mr. Vishal Somany, Adv.
Mr. Pawan Kumar Dabas, Adv.
Mr. Nachiketa Vajpayee, Adv.
Ms. Divyangna Malik, Adv.
Ms. Vishnu Priya, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the Petitioner seeks permission of the Court to withdraw the Writ Petition with liberty to approach the High Court.

Consequently, the Writ Petition is dismissed as withdrawn with liberty as prayed for.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)